

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**



OA/350/829/2021

Date of Order: 31.08.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Titas Banerjee, son of Tapas Banerjee, aged about 32 years, working for the Post of Postal Assistant (now removed from Service) at Chinsurah Head Post Office under the North Hooghly Postal Division, residing at House No. 29/808, P.O. Buroshibtala, P.S. Chinsurah, Dist-Hooghly, West Bengal, Pin-712105.

.....Applicant

-versus-

1. Union of India, service through the Secretary to the Govt. of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi- 110001.
2. Chief Postmaster General, West Bengal Circle, Yogayog Bhawan, C.R. Avenue, Kolkata- 700012.
3. Postmaster General, West Bengal Circle, Yogayog Bhawan, C.R. Avenue, Kolkata- 700012.
4. Superintendent of Post Offices, North Hooghly Division, Chinsurah, Pin- 712101.

.....Respondents.

For the Applicant(s): Mr. B. Chatterjee, Counsel

For the Respondent(s): Ms. R. S. Dev, Counsel

ORDER (ORAL)

Bidisha Banerjee, Member (J):

Heard Id. Counsel for both the parties.

2. This application has been filed to seek the following reliefs:

"8(a) An order commanding the respondents particularly respondent No. 2 to decide the Revision Petition dated 04.01.2021 within a reasonable time preferably within 1 (one) month after giving an opportunity to the applicant for personal hearing alternatively the Revision Petition dated 04.01.2021 be sent to the Appellate Authority treating the Revision Petition as a Statutory Appeal after condoning the delay and decide the same as early as possible;

(b) An order directing the Revisional Authority to consider the Revision Petition dated 04.01.2021 under CCS (CCA) Rules, 1965 without prejudice the rights and contentions of the applicant to challenge the entire Disciplinary Proceedings if the Statutory Revision Petition goes against the applicant;

(c) An order directing the respondents to produce/cause production of all relevant records;

(d) To pass such other or further order or orders as to the Hon'ble Tribunal may deem fit and proper."

3. At hearing, Id. Counsel for respondents handed over a document dated 03.08.2021 issued by the ADPS (Vigilance) from the Office of the Chief Postmaster General, West Bengal Circle, Kolkata which says that the applicant has allowed to approach ^{before} the Appellate Authority for considering his petition against the Disciplinary Authority's order dated 17.11.2020 issued by the SPO, North Hooghly Division.

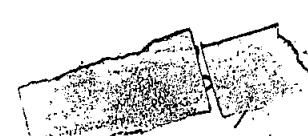
4. In view of such liberty granted by the said authority, we permit the applicant to prefer a statutory appeal before the Appellate Authority within a period of 15 days from the date of receipt of a copy of this order.

5. In the event, such appeal is preferred by the applicant, the same shall be decided after giving an personal hearing to the applicant, if needed, within a period of 4 weeks thereafter.

6. Thus, the OA would stand disposed of. No costs.

(Dr. Nandita Chatterjee)

Member (A)
pd



(Bidisha Banerjee)

Member(J)